# CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL AHMEDABAD

## REGIONAL BENCH, COURT NO. 3

### CUSTOMS APPEAL NO. 13549 OF 2014

[Arising out of OIO-SUR-EXCUS-002-COM-036-13-14 dated 29/11/2013 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II]

**REGENT OVERSEAS PVT LTD** **Appellant**
Plot No. 8108/1, GIDC, Sachin,
Surat, Gujarat

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND SERVICE TAX-SURAT-II** **Respondent**
New C. Ex Building, Opp. Gandhi Baug,
Chowk Bazar, Surat,
Gujarat-395001

**WITH**

- **Customs Appeal No. 13550 OF 2014 (Rajesh R Bansal)**
- **Excise Appeal No. 13551 OF 2014 (Regent Overseas Pvt Ltd )**
- **Excise Appeal No. 13552 OF 2014 ( Rajesh R Bansal)**

**Appearance:**
None appeared for the Appellant
Shri P Ganesan, Superintendent (AR) for the Respondent

**CORAM:** **HON'BLE MR. RAMESH NAIR, MEMBER ( JUDICIAL )**
**HON'BLE MR. C. L. MAHAR, MEMBER ( TECHNICAL )**

Date of Hearing : 11.09.2024
Date of Decision : 11.09.2024

**FINAL ORDER NO. 12249-12252/2024**

**RAMESH NAIR**

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 22.06.2023, 02.08.2023, 31.08.2023, 17.10.2023, 08.11.2023, 20.12.2023, 08.01.2024, 09.02.2024, 22.02.2024, 06.03.2024, 15.04.2024, 10.05.2024, 16.07.2024, 19.08.2024, 11.09.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeals. Accordingly, the appeals are dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Both the sides are at liberty to approach this Tribunal if they wish to pursue the appeal.

(Dictated and pronounced in the open Court)

**(RAMESH NAIR)**
**MEMBER ( JUDICIAL )**

**(C. L. MAHAR)**
**MEMBER ( TECHNICAL )**

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